|         |                  |                 |                      | List of un        | secured fina | ncial creditors (other  | than financi | al creditors belo | nging to a  | ny class of credit | ors)           |                         |   | I |
|---------|------------------|-----------------|----------------------|-------------------|--------------|-------------------------|--------------|-------------------|-------------|--------------------|----------------|-------------------------|---|---|
|         |                  | Nama            | of the cornerate del | otor: FORT PROJEC |              | `                       |              | mencement of C    | 0 0         | ,                  | ,              | ors as on : 05.10.2024  | ·   |   |
|         |                  | ivame (         | n me corporate det   | JUL FORT FROJEC   | _13 FKIVAI   | E LIMITED;              | Date of com  | mencement of C    | INT: 09.11. | 2023;              | List of credit | DIS AS UII : US.1U.2U24 |   |   |
|         |                  | Details of o    | claim received       |                   | De           | tails of claim admitted | l            |                   | Amount      | Amount of any      |                |                         |   |   |
|         |                  |                 |                      |                   |              |                         | Whether      |                   | of          | mutual dues,       |                |                         |   |   |
|         |                  |                 |                      | Amount of claim   |              | Amount covered by       | related      | % of voting       |             | that may beset-    |                | Amount of claim         |   |   |
| Sl. No. | Name of creditor | Date of receipt | Amount claimed       | admitted          | claim        | guarantee               | party?       | share in CoC      | nt claim    | off                | not admitted   | under verification      | Remarks, if any   |   |
|         | EMAIMI           |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted as per the   |   |
|         | REALITY          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | information and documents   |   |
| 1       | LIMITED          | 24.11.2023      | 1,092,998,423.00     | 1,092,998,423.00  | Unsecured    | -                       | NO           | 77.11             | -           | -                  | -              | -                       | submitted by the financial creditor                                   |   |
|         |                  |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted subject to potential                                   |   |
| 1       | JINDAL           |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | modification in claim status upon                                     |   |
|         | MERCANTILE       |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | submission of additional documents                                    |   |
| ١ .     | PRIVATE          | 22 11 2022      | 2 0// 000 00         | 2 044 000 00      | ,, ,         |                         | NO           | 0.15              |             |                    |                |                         | from the creditor   |   |
| 2       | LIMITED          | 23.11.2023      | 2,066,889.00         | 2,066,889.00      | Unsecured    | -                       | NO           | 0.15              | -           | -                  | -              | -                       |   |   |
|         |                  |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | China admittad auditad ta automital                                   |   |
|         | PATANGI          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted subject to potential modification in claim status upon |   |
| 1       | TRADE AND        |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | submission of additional documents                                    |   |
|         | HOLDINGS PVT.    |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | from the creditor   |   |
| 3       | LTD.             | 20.11.2023      | 3,712,190.00         | 3,712,190.00      | Uncogurad    |                         | NO           | 0.26              |             |                    |                |                         | from the creditor   |   |
|         | DHOLAI TEA       | 20.11.2023      | 3,712,190.00         | 3,712,190.00      | Offsecured   | -                       | NO           | 0.20              | _           | -                  | -              | -                       |   |   |
|         | COMPANY          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted as per the   |   |
|         | PRIVATE          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | information and documents   |   |
| 4       | LIMITED          | 20.11.2023      | 12,630,192.00        | 12,630,192.00     | Unsecured    | _                       | NO           | 0.89              | _           | _                  | _              | _                       | submitted by the financial creditor                                   |   |
|         | SEVA             | 20:11:2020      | 12,000,102.00        | 12,000,172.00     | Onsecureu    |                         | .,,          | 0.05              |             |                    |                |                         | Submitted by the matrical creator                                     |   |
|         | MARKETING        |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted as per the   |   |
| 1       | PRIVATE          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | information and documents   |   |
| 5       | LIMITED          | 06.12.2023      | 6,051,644.00         | 6,051,644.00      | Unsecured    | -                       | NO           | 0.43              | -           | -                  | -              | -                       | submitted by the financial creditor                                   |   |
|         | B N KEDIA &      |                 |                      |                   |              |                         |              |                   |             |                    |                |                         |   |   |
| 1       | COMPANY          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted as per the   |   |
| 1       | PRIVATE          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | information and documents   |   |
| - 6     | LIMITED          | 08.01.2024      | 51,643,666.00        | 45,489,151.81     | Unsecured    | -                       | NO           | 3.21              | -           | -                  | 6,154,514.19   | -                       | submitted by the financial creditor                                   |   |
| 1       | UPLINK           |                 |                      |                   |              |                         |              |                   |             |                    |                |                         |   |   |
| 1       | PROPERTIES       |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted as per the   |   |
| 1       | PRIVATE          |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | information and documents   |   |
| 7       | LIMITED          | 06.02.2024      | 14,590,817.00        | 14,590,817.00     | Unsecured    | -                       | NO           | 1.03              | -           | -                  | -              | -                       | submitted by the financial creditor                                   |   |
| 1       |                  |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | Claim admitted as per the   |   |
| 1       | N R VINCOM       |                 |                      |                   |              |                         |              |                   |             |                    |                |                         | information and documents   |   |
| - 8     | PVT. LTD.        | 23.11.2023      | 4,526,889.00         | 4,526,889.00      | Unsecured    | -                       | NO           | 0.32              | -           | -                  | -              | -                       | submitted by the financial creditor                                   | I |

|         |   | Details of      | claim received |               | Det       | ails of claim admitted |                    |              |                      | Amount of any          |                                 |                                       |   |  |
|---------|---|-----------------|----------------|---------------|-----------|------------------------|--------------------|--------------|----------------------|------------------------|---------------------------------|---------------------------------------|---|--|
|         |   |                 |                | A             | N-1       | Amount covered by      | Whether<br>related | % of voting  | of                   | mutual dues,           |                                 |                                       |   |  |
| SI No   | Name of creditor                                    | Date of receipt | Amount claimed | admitted      | claim     | guarantee              | party?             | share in CoC | continge<br>nt claim | that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim<br>under verification | Remarks, if any   |  |
| 51.140. | Ivanie of creditor                                  | Date of receipt | Amount claimed | aumitteu      | Claim     | guarantee              | party.             | share in coc | III Claim            | OII                    | not admitted                    | under vermication                     | Remarks, if any   |  |
| 9       | SANYO<br>MERCHANTS<br>PRIVATE<br>LIMITED            | 28.12.2023      | 149,784,343.00 | 92,499,000.00 | Unsecured | •                      | YES                | -            | -                    | -                      | 57,285,343.00                   |                                       | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |
| 10      | AD AND<br>ASSOCIATES<br>FINANCE PVI.<br>LTD<br>FORT | 06.12.2023      | 169,122,395.72 | 93,310,622.00 | Unsecured | -                      | YES                | _            | -                    | _                      | 75,811,773.72                   |                                       | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him.                              |  |
| 11      | INFRASTRUCTU<br>RE<br>DEVELOPMENT<br>PVT. LTD.      | 22.11.2023      | 196,422.00     | -             | Unsecured | -                      | YES                |              |                      |                        | -                               | 196,422.00                            | The claimant being a financial creditor has not submitted Form C.   |  |

|         |  | Details of      | claim received |                 | Det       | ails of claim admitted | l               |              | Amount      | Amount of any                   |                 |                    |   |  |
|---------|--|-----------------|----------------|-----------------|-----------|------------------------|-----------------|--------------|-------------|---------------------------------|-----------------|--------------------|---|--|
|         |  |                 |                | Amount of claim | Nature of | Amount covered by      | Whether related | % of voting  | of continge | mutual dues,<br>that may beset- | Amount of claim | Amount of claim    |   |  |
| Sl. No. | Name of creditor                       | Date of receipt | Amount claimed | admitted        | claim     | guarantee              | party?          | share in CoC | nt claim    | off                             | not admitted    | under verification | Remarks, if any   |  |
|         | GUJRANI<br>FOODS<br>PRIVATE            |                 |                |                 |           |                        |                 |              |             |                                 |                 |                    | After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.                  |  |
| 12      | LIMITED                                | 05.12.2023      | 6,966,588.00   | 661,958.00      | Unsecured | -                      | NO              | 0.05         | -           | -                               | 6,304,630.00    |                    | accounts of the corporate debtor.   |  |
| 13      | SMIT. CAPITAL<br>SERVICES PVT.<br>LTD. | 07.12.2023      | 8,197,886.00   | -               | Unsecured |                        | NO              | -            | -           | -                               |                 | 8,197,886.00       | After verification of the documents the IRP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The creditor has submitted the documents and the IRP is in process of verifying these details. Further as per the books of accounts of the CD reflects that an amount of Rs. 87, 46,317.00 is receivable as on 31.03.2023. Hence the IRP/RP has requested the creditor for reconciling the dues. The request has been made on 18.03.2024. As a result, the claim till now has not been admitted. |  |
| 14      | AVIRAL<br>MARKETING<br>PVT. LTD.       | 07.12.2023      | 70,660,056.00  | 8,000,000.00    | Unsecured | -                      | NO              | 0.56         | -           | -                               | 62,660,056.00   | -                  | After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.                  |  |

|         |                                    | Details of | claim received |                 | Det       | ails of claim admitted |                        |                          | Amount                     | Amount of any                          |                              |                                       |  |  |
|---------|------------------------------------|------------|----------------|-----------------|-----------|------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|---------------------------------------|--|--|
| Sl. No. | Name of creditor                   |            |                | Amount of claim |           | Amount covered by      | Whether related party? | % of voting share in CoC | of<br>continge<br>nt claim | mutual dues,<br>that may beset-<br>off | Amount of claim not admitted | Amount of claim<br>under verification | Remarks, if any  |  |
|         | TRINETRAM                          |            |                |                 |           |                        |                        |                          |                            |  |                              |                                       | After verification of the documents the IRP/RP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. However the required details have not been shared. Hence, the claim has been   |  |
| 15      | CONSULTANTS PRIVATE LIMITED        | 07.12.2023 | 50,870,413.00  | 11,700,000.00   | Unsecured | -                      | NO                     | 0.83                     | _                          | _                                      | 39,170,413.00                | -                                     | admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.   |  |
| 16      | PRIME CAPITAL<br>MARKET<br>LIMITED | 30.12.2023 | 52,735,342.00  | 20,000,000.00   |           | -                      | NO                     | 1.41                     | -                          | -                                      | 32,735,342.00                | -                                     | After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |  |
| 17      | JMD VENTURES<br>LIMITED            | 30.12.2023 | 155,071,233.00 | 60,000,000.00   | Unsecured | -                      | NO                     | 4.23                     | -                          | -                                      | 95,071,233.00                |                                       | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.     |  |

| Sl. No. | Name of creditor              |            | claim received  Amount claimed | Amount of claim |           | Amount covered by | Whether<br>related<br>party? | % of voting share in CoC | of | Amount of any<br>mutual dues,<br>that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim under verification | Remarks, if any  |  |
|---------|-------------------------------|------------|--------------------------------|-----------------|-----------|-------------------|------------------------------|--------------------------|----|---|---------------------------------|------------------------------------|--|--|
| 18      | JMD SOUNDS<br>LIMITED         | 30.12.2023 | 22,243,288.00                  | 10,000,000.00   | Unsecured |                   | NO                           | 0.71                     |    |   | 12,243,288.00                   |                                    | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor.   |  |
| 19      | JMD<br>BROADCATING<br>LIMITED | 30.12.2023 | 14,313,247.00                  | 10,000,000.00   |           |                   | NO                           | 0.71                     |    |   | 4,313,247.00                    |                                    | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. Further as per the RoC records the company is showing as Dormant company u/s 455 of Companies Act 2013. |  |

|         |                                       | D. 11. 6   |                                |                 | ъ.        |                             |                        |                          |    |   |                                 |                                       |   |  |
|---------|---------------------------------------|------------|--------------------------------|-----------------|-----------|-----------------------------|------------------------|--------------------------|----|---|---------------------------------|---------------------------------------|---|--|
| S1. No. | Name of creditor                      |            | claim received  Amount claimed | Amount of claim |           | Amount covered by guarantee | Whether related party? | % of voting share in CoC | of | Amount of any<br>mutual dues,<br>that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim<br>under verification | Remarks, if any   |  |
| 20      | RICHA FISCAL<br>SERVICES PVT.<br>LTD. | 06.12.2023 | 10,000,000.00                  | 10,000,000.00   | Unsecured | _                           | YES                    |                          | -  | _   | _                               | _                                     | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |
| 21      | RAJARHAT<br>BUILDERS PVT.<br>LTD.     | 06.12.2023 | 9,095,623.35                   | 5,211,273.00    | Unsecured |                             | YES                    |                          | _  |   | 3,884,350.35                    | _                                     | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |

|         |   | Datails of | claim received |                 | Dot       | ails of claim admitted      | 1                            |                          | Amount | Amount of any                          |                                 |                                       |   |  |
|---------|---|------------|----------------|-----------------|-----------|-----------------------------|------------------------------|--------------------------|--------|--|---------------------------------|---------------------------------------|---|--|
| Sl. No. | Name of creditor                          |            |                | Amount of claim |           | Amount covered by guarantee | Whether<br>related<br>party? | % of voting share in CoC | of     | mutual dues,<br>that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim<br>under verification | Remarks, if any   |  |
| 22      | KALPATARU<br>AGENCY<br>PRIVATE<br>LIMITED | 06.12.2023 | 9,236,965.58   | 5,245,881.00    | Unsecured | •                           | YES                          | -                        | -      | -                                      | 3,991,084.58                    |                                       | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |
| 23      | DAKORJI<br>PROPERTIES<br>LIMITED          | 06.12.2023 | 30,855,136.00  | 17,180,198.82   | Unsecured | _                           | YES                          |                          | _      |  | 13,674,937.18                   |                                       | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |

|         |  | Dataile of | claim received |                          | Du        | ails of claim admitted      |                        |                          |    |   |                                 |                                    |   |  |
|---------|--|------------|----------------|--------------------------|-----------|-----------------------------|------------------------|--------------------------|----|---|---------------------------------|------------------------------------|---|--|
| Sl. No. | Name of creditor                             |            |                | Amount of claim admitted |           | Amount covered by guarantee | Whether related party? | % of voting share in CoC | of | Amount of any<br>mutual dues,<br>that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim under verification | Remarks, if any   |  |
| 24      | RAJARHAT<br>HOUSING PVT.<br>LTD.             | 06.12.2023 | 55,236,460.28  | 25,474,176.31            | Unsecured | -                           | YES                    | -                        | -  | -   | 29,762,283.97                   | -                                  | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |
| 25      | MADONA REAL<br>ESTATES<br>PRIVATE<br>LIMITED | 06.12.2023 | 5,887,165.29   | 4,752,676.00             | Unsecured | _                           | YES                    |                          | _  |   | 1,134,489.29                    | _                                  | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |

|         |                     | Dataile of | claim received |                          | Du        | ails of claim admitted      |                        |                          |    |   |                                 |                                    |   |  |
|---------|---------------------|------------|----------------|--------------------------|-----------|-----------------------------|------------------------|--------------------------|----|---|---------------------------------|------------------------------------|---|--|
| Sl. No. | Name of creditor    |            |                | Amount of claim admitted |           | Amount covered by guarantee | Whether related party? | % of voting share in CoC | of | Amount of any<br>mutual dues,<br>that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim under verification | Remarks, if any   |  |
| 26      | VАІВНАV<br>КАТНОПА  | 06.12.2023 | 7,954,516.96   | 5,544,491.04             | Unsecured | -                           | YES                    | -                        | -  | -   | 2,410,025.92                    |                                    | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |
| 27      | KANCHAN<br>KATHOTIA | 06.12.2023 | 661,557.55     | 110,640.00               | Unsecured | _                           | YES                    |                          |    |   | 550,917.55                      | _                                  | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |  |

|         |                    | Details of o    | claim received  |                             | De                 | tails of claim admitted     | l              |                             | Amount               | Amount of any          |                                 |                                       |   |  |
|---------|--------------------|-----------------|-----------------|-----------------------------|--------------------|-----------------------------|----------------|-----------------------------|----------------------|------------------------|---------------------------------|---------------------------------------|---|--|
|         |                    |                 |                 | A                           | NI-1               | A                           | Whether        | 0/ -61:                     | of                   | mutual dues,           |                                 |                                       |   |  |
| Sl. No. | Name of creditor   | Date of receipt | Amount claimed  | Amount of claim<br>admitted | Nature of<br>claim | Amount covered by guarantee | related party? | % of voting<br>share in CoC | continge<br>nt claim | that may beset-<br>off | Amount of claim<br>not admitted | Amount of claim<br>under verification | Remarks, if any   |  |
| 5111101 | THAIRE OF CICATOF  | Date of receipt | Timount cumineu | uumitteu                    | CAMALA             | gununtee                    | Party.         | Situate in coc              |                      | UII                    | not aumitted                    | under vermenten                       | Temares, it unly  |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | After verification of the Form C and related documents the IRP/RP sought  |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | additional documents/clarification u/r                                    |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | 10 of CIRP regulations for  |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | substantiating the amount of claim.                                       |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | The IRP has given several reminders                                       |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | (last being sent on 02/03/2024) to the                                    |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | creditor for submitting the details                                       |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | however the required details have not                                     |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | been shared. Hence in compliance<br>with regulation 14 of CIRP regulation |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | the claim has been admitted as per  |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | the best estimate made by the RP  |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | according to the available  |  |
|         | VARUN              |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | documents/information available with                                      |  |
| 28      | KATHOTIA           | 06.12.2023      | 1,951,710.63    | 312,316.85                  | Unsecured          | -                           | YES            | -                           | -                    | -                      | 1,639,393.78                    | -                                     | him.  |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         | SHREE              |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         | SALASAR            |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         | PROPERTIES         |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         | AND FINANCE        |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         | PVT. LTD.          |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | Claim admitted as per the<br>information and documents                    |  |
| 29      |                    | 22.02.2024      | 18,330,959.00   | 18,330,959.00               | Unsecured          | -                           | NO             | 1.29                        | _                    | -                      | _                               | _                                     | submitted by the financial creditor                                       |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | •   |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
| 1       | SINKI              |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       |   |  |
|         | COMMODITIES        |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | Claim admitted as per the   |  |
| 30      | PRIVATE<br>LIMITED | 05.03.2024      | 67,480,988.00   | 67,480,988.00               | I Imagazza d       |                             | NO             | 4.76                        |                      |                        |                                 |                                       | information and documents<br>submitted by the financial creditor          |  |
| 30      | STARLITE           | 03.03.2024      | 07,400,908.00   | 07,400,908.00               | onsecured          | -                           | NO             | 4.76                        | -                    | -                      | -                               |                                       | Claim admitted as per the   |  |
|         | VYAPAAR            |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | information and documents   |  |
| 31      | LIMITED            | 27.02.2024      | 12,250,740.00   | 12,250,740.00               | Unsecured          | -                           | NO             | 0.86                        | -                    | -                      | -                               |                                       | submitted by the financial creditor                                       |  |
|         | URJA FABRICS       |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | Claim admitted as per the   |  |
| 32      | PRIVATE<br>LIMITED | 06.02.2024      | 1 742 000 00    | 1,743,000.00                | T Imagazzz - J     |                             | NO             | 0.12                        |                      |                        |                                 |                                       | information and documents   |  |
| 32      | LIMITED            | 06.03.2024      | 1,743,000.00    | 1,743,000.00                | Unsecured          | -                           | NO             | 0.12                        | -                    | -                      | -                               |                                       | submitted by the financial creditor<br>Claim admitted as per the          |  |
| 1       |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | information and documents   |  |
| 1       |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | submitted by the financial creditor,                                      |  |
| 1       |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | the creditor has charged the interest                                     |  |
|         |                    |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | amount till 24.11.2023 instead of 09.11.2023 (ICD), hence to that extent  |  |
|         | MOUNTVIEW          |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | the interest amount has been  |  |
| 1       | VINCOM             |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | disallowed. Further, though the   |  |
| 1       | PRIVATE            |                 |                 |                             |                    |                             |                |                             |                      |                        |                                 |                                       | claim was received on 20.03.2024, but                                     |  |
| 33      | LIMITED            | 20-03.2024      | 5,180,685.00    | 5,166,301.00                | Unsecured          | -                           | NO             | 0.36                        | -                    | -                      | 14,384.00                       | -                                     | the clarification and requisite   |  |

|         |   | Details of      | claim received   |                  | Det       | ails of claim admitted | Whether |              | Amount<br>of | Amount of any<br>mutual dues, |                 |                    |   |  |
|---------|---|-----------------|------------------|------------------|-----------|------------------------|---------|--------------|--------------|-------------------------------|-----------------|--------------------|---|--|
|         |   |                 |                  | Amount of claim  | Nature of | Amount covered by      |         | % of voting  | continge     | that may beset-               | Amount of claim |                    |   |  |
| Sl. No. | Name of creditor  | Date of receipt | Amount claimed   | admitted         | claim     | guarantee              | party?  | share in CoC | nt claim     | off                           | not admitted    | under verification | Remarks, if any   |  |
|         | GRANDEUR<br>CORPORATION   |                 |                  |                  |           |                        |         |              |              |                               |                 |                    | Claim admitted as per the information and documents   |  |
| 34      | PVT. LTD.   | 04.04.2024      | 1,500,000.00     | 1,500,000.00     | Unsecured | _                      | NO      | 0.11         | _            | _                             | _               | _                  | submitted by the financial creditor   |  |
|         | RATNAKAR<br>DEALERS PVT.<br>LTD. (Now<br>amalgamated<br>with HIFILL<br>TRACON PVT |                 |                  |                  |           |                        |         |              |              |                               |                 |                    | Claim admitted as per the information and documents   |  |
| 35      | LTD)  | 29.05.2024      | 3,219,753.00     | 3,219,753.00     | Unsecured | -                      | NO      | 0.23         | -            | -                             | -               | -                  | submitted by the financial creditor   |  |
| 36      | AJAYHARI<br>TEXTRADE<br>PRIVATE<br>LIMITED  | 12.06.2024      | 5,292,647.00     | 5,292,647.00     | Unsecured |                        | NO      | 0.37         | -            | -                             | -               |                    | Claim admitted as per the<br>information and documents<br>submitted by the financial creditor |  |
| 37      | AWADH COAL<br>PRIVATE<br>LIMITED  | 13.03.2024      | 5,267,929.00     | •                | Unsecured |                        | NO      |              | -            | -                             |                 | 5,267,929.00       |   |  |
|         | TOTAL   |                 | 2,139,527,760.36 | 1,677,053,816.83 |           | -                      |         | 100.00       | -            | -                             | 448,811,706.53  | 13,662,237.00      | ·   |  |
|         |   |                 |                  |                  |           |                        |         |              |              |                               |                 |                    |   |  |